

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:450
ANSWERED ON:20.11.2009
``FILING OF IT RETURNS``
Pathak Shri Harin

Will the Minister of FINANCE be pleased to state:

- (a) the number of Income Tax Returns filed during the last three years;
- (b) the deadline declared for filing IT returns alongwith reasons therefor;
- (c) whether National Securities Depository Limited (NSDL) has fixed any deadline for issuing Unique Transaction Number (UTN); and
- (d) if so, the details thereof and reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(S.S. PALANIMANICKAM)

(a): The number of Income Tax Returns filed during the last three years is as under:

Financial Year ending Number of IT Returns Filed

31.3.2007 27547599

31.3.2008 27354339

31.3.2009 29038265

(b): The deadline for filing IT returns is laid down section 139 of the Income-tax Act, 1961. The section provides the due date of filing of income-tax returns. Broadly, the due dates for filing of income-tax returns for:

a)

i) a company;

ii) a person other than a company whose accounts are required to be audited under the Income-tax Act.

iii) a working partner of a firm whose accounts are required to audited under the Act is the 30th day of September of the assessment year for the previous year for which the return was to be filed.

b) In case of any other assessee, the 31st-day of July of the assessment year.

However, the assessee can file belated or revised returns even after the expiry of the due date of filing of income-tax returns and the time limitation for filing of these belated and revised returns is before the expiry of one year from the end of the relevant assessment year or, before the completion of the assessment, whichever is earlier.

The deadlines declared for filing the IT returns are as per the statute which are stated under section 139(1) of the Income-tax Act, 1961.

(c): No, Sir.

(d): Not applicable in view of (c) above.